

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 3481 of 2010

1. **Sheela Murmu**
2. **Shikha Sarkar**
3. **Anima Ray**
4. **Manju Shree Singh**
5. **Mita Chatterjee** **Petitioners**

Versus

1. The State of Jharkhand
 2. The Commissioner-cum-Secretary, Secondary Primary, Secondary and Mass Education Department, Jharkhand
- **Respondents**

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Arshad Hussain, Advocate
For the Respondents : J.C. to G.P.II

05/07.07.2020 Heard learned counsel for the parties through V.C.

2. Learned counsel for the petitioners seeks permission to withdraw this case due to want of instruction from his clients with a liberty to prefer fresh representation before the concerned respondent, if so advised. He further submits that Petitioner No.1 has already expired and no substitution petition has been filed on her behalf.

3. In view of the aforesaid facts and submissions of the learned counsel for the petitioners, without going into the merits of the case, the instant application is disposed of as withdrawn with a liberty as prayed for.

(Deepak Roshan, J.)